

बढ़ाया जा रहा है, तो इस समय में प्रश्नोत्तर होंगे या नहीं होंगे ?

**अध्यक्ष महोदय :** यह तो हाउस की मर्जी पर है ।

**एक माननीय सदस्य :** जब इतना काम है तो प्रश्नोत्तर रहने दीजिये ।

**Shri Surendranath Dwivedy (Kendrapara):** No, Sir. We should have Question Hour.

**श्री ह० च० सोय (सिंहभूम) :** हम बजबूरी में ६ मई तक बैठ रहे हैं । मंत्री महोदय ने कहा है कि सैंटरडे को नहीं बैठेंगे । मेरा मुझाव है कि सैंटरडे को भी काम हो ।

**अध्यक्ष महोदय :** हम कमेटी में बैठेंगे तो देख लेंगे ।

**Shri Surendranath Dwivedy:** Question Hour should be there.

**अध्यक्ष महोदय :** अगर आप के पास सवाल तैयार हैं तो भेज दें ।

**श्री यशपाल सिंह :** हम ने अपने सवाल लिख रखे हैं और हम उन को मंत्री महोदय को भेंट कर सकते हैं ।

**श्री सत्य नारायण सिंह :** सवालों को लेने न लेने का अधिकार अध्यक्ष महोदय को है, इसमें मंत्री को कोई अधिकार नहीं है ।

\*ADVOCATES (AMENDMENT) BILL, 1963

**The Deputy Minister in the Ministry of Law (Shri Bibudhendra Misra):** Sir, on behalf of Shri A. K. Sen, I beg to move for leave to withdraw the Advocates (Amendment) Bill, 1963.

**Mr. Speaker:** The question is:

"That leave be granted to withdraw the Advocates (Amendment) Bill, 1963".

*The motion was adopted.*

**Mr. Speaker:** Bill withdrawn by leave.

*The Bill was, by leave, withdrawn.*

**Shri Ranga (Chittoor):** Why are they with drawing it?

**Mr. Speaker:** They are introducing another.

11:08 hrs.

\*ADVOCATES (AMENDMENT) BILL, 1964

**The Deputy Minister in the Ministry of Law (Shri Bibudhendra Misra):** Sir, on behalf of Shri A. K. Sen, I beg to move for leave to introduce a Bill further to amend the Advocates Act, 1961.

**Mr. Speaker:** The question is.....

**Shri Ranga (Chittoor):** Let him make a statement as to why he is withdrawing this Bill and introducing another one.

**Shri Bibudhendra Misra:** A statement giving the reasons for the withdrawal of this amendment Bill was circulated to the Members of the House wherein it was stated that a more comprehensive Bill would be brought forward. That is the reason why this Bill which was introduced in December, 1963 is sought to be withdrawn now and the Bill that I introduce now is some sort of a more comprehensive Bill which incorporates also certain recommendations made by the Bar Council of India. These amendments could not have been taken up at the time of consideration, because Rule 80 stands as a bar as the amendments do not fall within the scope of the Bill that was introduced in the month of December, 1963. That is sought to be withdrawn now and this comprehensive Bill is being introduced now.